

SCHEDULE II
FORM C
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

[07.07.2022]

To ,

CS Bhaskar.B
Reg. No. IBBI/IPA-002/IP-N00644/2018-2019/12024
CS Bhaskar.B (Insolvency Professional) 4/447A.
7th Street, Aruna Nagar, K. Vadamadurai, PO
Coimbatore - 641 017

From,

Mrs.D.Vijayalakshmi,
W/o. N.dhamu,
Proprietrix Vikram mandir, No. AL-108, New No.7,
2nd Floor, 11th Mainroad,
Anna Nagar west
Chennai-600 040.

Subject: Submission of proof of claim in respect of the liquidation of A School India Pvt. Ltd. under the Insolvency and Bankruptcy Code, 2016.

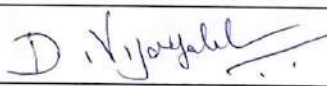
Madam/Sir,

Mrs.D.Vijayalakshmi submits this proof of claim in respect of the liquidation of A School India Pvt. Ltd.

The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Mrs.D.Vijayalakshmi, W/o. N.Dhamu,
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Proprietrix Vikram mandir, No. AL-108, New No.7, 2nd Floor, 11th Mainroad, Anna Nagar west Chennai-600 040.
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL : 1,70,36,241 INTEREST : TOTAL CLAIM 1,86,76,096.4 : 3,57,12,337.4

4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Arbitral Award dated 10.08.2016
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	Arising out of Franchise agreement
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	NIL
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NIL
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES / NO NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Arbitral Award dated 10.08.2016 (ii) (iii)

Signature of operational creditor or person authorised to act on his behalf
Mrs.D.VIJAYALAKSHMI 
Position with or in relation to creditor
Proprietrix Vikram mandir, No. AL-108, New No.7,2nd Floor, 11th Mainroad, Anna Nagar west ,Chennai-600 040

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Mrs.D.Vijayalakshmi, currently residing at Proprietrix Vikram mandir, No. AL-108, New No.7,2nd Floor, 11th Mainroad, Anna Nagar west ,Chennai-600 040, do solemnly affirm and state as follows: -

1. The above named corporate debtor was at liquidation from 08th day of November, 2019 and still is, justly and truly indebted to me for a sum of Rs.3, 57, 12, 337/-
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below : Arbitral Award dt.10.08.2016
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai on this 8th day, of July 2022

Before me,



Notary

M. Stella
8/7/2022
M. STELLA, B.A., B.L., D.L.L.,
COMMISSIONER OF OATHS
273, Kamaraj Street,
Kakkanji Colony, B1 Block,
Vyasarpadi, Chennai-600 039.

D. Vijayalakshmi

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para__to__of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Chennai on this the 8th ay of July, 2022

D. Vijayalakshmi

Deponent's signature

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

[07.07.2022]

To,

CS Bhaskar.B
Reg. No. IBBI/IPA-002/IP-N00644/2018-2019/12024
CS Bhaskar.B (Insolvency Professional) 4/447A.
7th Street, Aruna Nagar, K. Vadamadurai, PO
Coimbatore - 641 017

From,

Mr.P.Joseph Prabhakaran

S/o Paul Raj ,

9B,Ramakrishna Nagar,

Radha Nagar Extn,Velachery west,

Chennai -600042

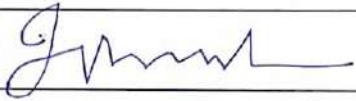
Subject: Submission of proof of claim in respect of the liquidation of A School India Pvt. Ltd., under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

P.Joseph Prabhakaran hereby submits this proof of claim in respect of the liquidation of CS Bhaskar.B. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Mr.P.Joseph Prabhakaran S/o Paul Raj ,
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	9B,Ramakrishna Nagar, Radha Nagar Extn,Velachery west, Chennai -600042
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL : 45,69,542 INTEREST : 53,99,062.23 TOTAL CLAIM : 9,968,604.23
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Arbitral Award dated 10.08.2016
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	Arising out of Franchise agreement

6.	DETAILS OF HOW AND WHEN DEBT INCURRED	NIL
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NIL
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES / NO No
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) (ii) (iii)

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)	
MR.P.JOSEPH PRABHAKARAN	
Position with or in relation to creditor	
9B,Ramakrishna Nagar, Radha Nagar Extn,Velachery west, Chennai -600042	

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Mr.P.Joseph Prabhakaran currently residing at 9B,Ramakrishna Nagar, Radha Nagar Extn,Velachery west, Chennai -600042 do solemnly affirm and state as follows:

1. The above named corporate debtor was at liquidation was at liquidation from 08th day of November, 2019 and still is, justly and truly indebted to me for the sum of Rs. 9, 968, 604.23.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below: Arbitral Award dt.10.08.2016
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use

Solemnly, affirmed at Chennai on 8th day, July 2022

Before me,



M. Stella 8/07/2022
M. STELLA, B.A., B.L., D.L.L.,
ADVOCATE & COMMISSIONER OF OATHS
Notary / Oath Commissioner
273, Kamaraj Street,
Kakkanji Colony, B1 Block,
Vyasarpadi, Chennai-600 039.

[Signature]
Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para_to_of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Chennai on this the 8th day of July, 2022

[Signature]
Deponent's signature

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

[07.07.2022]

To,

CS Bhaskar.B
Reg. No. IBBI/IPA-002/IP-N00644/2018-2019/12024
CS Bhaskar.B (Insolvency Professional) 4/447A.
7th Street, Aruna Nagar, K. Vadamadurai, PO
Coimbatore - 641 017

From,

Mrs.E.vijayalakshmi
w/o. Ezhilvandan
8/2&3/2, Gill Nagar, 3rd Street,
Choolaimedu, Chennai-600 094

Subject: Submission of proof of claim in respect of the liquidation of A School India Pvt Ltd., under the Insolvency and Bankruptcy Code, 2016.


Madam/Sir,

Mrs.E vijaylakshmi hereby submits this proof of claim in respect of the liquidation of A School India Pvt Ltd

The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Mrs.E.vijayalakshmi w/o. Ezhilvandan
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	w/o. Ezhilvandan 8/2&3/2, Gill Nagar, 3rd Street, Choolaimedu, Chennai-600 094
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL : 25, 81, 959 INTEREST : 30, 69, 286.335 TOTAL : 54, 51, 245.335 CLAIM :
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Arbitral award dated 10.08.2016

5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	Arising out of Franchise Agreement
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	NIL
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NIL
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES / NO NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Arbitral award dated 10.08.2016 (ii) (iii)

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)
MRS.E.VIJAYALAKSHMI 
Position with or in relation to creditor
8/2&3/2, Gill Nagar, 3rd Street, Choolaimedu, Chennai-600 094

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Mrs.E.vijayalakshmi currently residing at 8/2&3/2, Gill Nagar, 3rd Street, Choolaimedu,Chennai-600 094, do solemnly affirm and state as follows:

1. The above named corporate debtor was, at liquidation commencement was at liquidation from 08th day of November, 2019 and still is, justly and truly indebted to me for the sum of Rs.54, 51, 245.335 ₹.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
Arbitral Award dt.10.08.2016
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai on the 8th day, day of July 2022



Before me,

M. Stella 8/07/2022
M. STELLA, B.A., B.L., D.L.L.,
ADVOCATE & COMMISSIONER OF OATHS
273, Kamaraj Street,
Kakkanai Colony, B1 Block,
Vyasarpadi, Chennai-600 039.

Notary / Oath Commissioner

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para__to__ of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Chennai on this the 8th day of July, 2022

Deponent's signature

SCHEDULE II
FORM C
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND
EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

[07.07.2022]

To

CS Bhaskar.B
Reg. No. IBBI/IPA-002/IP-N00644/2018-2019/12024
CS Bhaskar.B (Insolvency Professional) 4/447A.
7th Street, Aruna Nagar, K. Vadamadurai, PO
Coimbatore - 641 017.

From

Mrs.Kiruthika
W/o T.Mathirasan
No.45,Vidhya Appartments
Bazzar street, Nesapakkam
Chennai -600078


Subject: Submission of proof of claim in respect of the liquidation of A School India Pvt. Ltd., under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Mrs.Kiruthika hereby submits this proof of claim in respect of the liquidation of A School India Pvt. Ltd.
The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Mrs.Kiruthika W/o T.Mathirasan
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	No.45,Vidhya Appartments Bazzar street, Nesapakkam Chennai -600078
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL : 1,02,68,336 INTEREST : 96,91,502.4 TOTAL CLAIM : 19,959,838.4
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Arbitral award dated 10.08.2016
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	NIL

6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Arising out of Franchise agreement
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NIL
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES / NO NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Copy of Arbirtal award dated 10.08.2016 (ii) (iii)

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)
MRS.KIRUTHIKA 
Position with or in relation to creditor
W/o T.Mathirasam ,No.45,Vidhya Appartments ,Bazzar street, Nesapakkam,Chennai -600078

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Mrs.Kiruthika currently residing at No.45,Vidhya Appartments ,Bazaar street,
Nesapakkam,Chennai -600078 , do solemnly affirm and state as follows:

1. The above named corporate debtor was at liquidation from 08th day of November, 2019 and still is, justly and truly indebted to me for a sum of Rs. 19, 959, 838 . 4/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below: Arbitral Award dated 10.08.2016
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, :

Solemnly, affirmed at Chennai on 8th day, July day of 2022

Before me,



Notary / Oath Commissioner

M. Stella 8/07/2022
M. STELLA, B.A., B.L., D.L.L.,
ADVOCATE & COMMISSIONER OF OATHS
275, Kamaraj Street,
Kakkanji Colony, B1 Block,
Vasarpadi, Chennai-600 039.

A. Kiruthika

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para _to_ of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Chennai on this the 8th day of July, 2022

A. Kiruthika

Deponent's signature